

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA  
GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

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NEW DELHI, DATED: 24/12/79

NOTIFICATION  
INCOME TAX

No. 3108 (F.No.261/11/79-ITJ): In exercise of the powers conferred by sub-section(1) of Section 121-A of the Income-tax Act, 1961(43 of 1961) and all other powers enabling it in this behalf, the Central Board of Direct Taxes, New Delhi, hereby make the following amendments in the Schedule appended to its notification No.3018(F.No.261/11/79-ITJ) dated 21.9.1979 as amended from time to time.

In the said schedule under entry 1(viz., Commissioner(Appeals)-I, Hyderabad) against Col.2 add item No.25 Special Investigation Circle-II, Hyderabad, and against Col.No.3 add item 10 I.A.C. of I.T. (Assessment)-II, Hyderabad.

In the said Schedule under entry 2(viz., Commissioner (Appeals)-II, Hyderabad) against Col.2 add item No.33 Special Investigation Circle, Vizakhapatnam. Against Col.2 add item No. 10.I.A.C. of I.T.(Assessment), Vizakhapatnam.

This Notification shall take effect from 24.12.1979.

(S.K.Bhatnagar)  
Under Secretary  
Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad.
2. The Manager, Govt. of India Press, Mayapuri, New Delhi.

(S.K.Bhatnagar)  
Under secretary  
Central Board of Direct Taxes.